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Karnataka Land Revenue (Amendment) Act, 2005 29 of 2005

[20 September 2005]

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An Act further to amend the Karnataka Land Revenue Act, 1964. Whereas it is expedient further to amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) for the purposes hereinafter appearing; Be it enacted by the Karnataka State Legislature in the fifty-sixth year of the Republic of India, as follows:-

1. Short Title And Commencement :-

- (1) This Act may be called the Karnataka Land Revenue (Amendment) Act, 2005.
- (2) It shall come into force at once.

2. Amendment Of Section 94B:-

In clause (iii) of sub-section (1) of section 94B of the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964), for the words "within five years", the words "within six years" shall be and shall always be deemed to have been substituted.